

12-18 hrs.

**CALLING ATTENTION TO MATTER  
OF URGENT PUBLIC IMPORTANCE**

**REPORTED PRO-CHINESE SLOGANS IN  
CALCUTTA AND KERALA**

श्री हुकम चन्द कछवाय (उज्जैन) : यह जो विषय में उठाने जा रहा हूँ यह बहुत ही महत्व का विषय है और गृह मंत्री महोदय को इस समय यहां उपस्थित होना चाहिये था। इससे उनका सीधा सम्बन्ध है।

मैं अविलम्बनीय लोक महत्व के निम्न-लिखित विषय की ओर गृह-कार्य मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक वक्तव्य दें :

“कलकत्ता में तथा हाल ही में केरल में चीन समर्थक नारे लगाये जाने के समाचार”

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS (SHRI  
VIDYA CHARAN SHUKLA):** Sir, the State Government of West Bengal have reported that Naxalbari Krisak Sangram Sahayak Committee organised a meeting on the afternoon of November 11, 1967, at Monument Maidan. A large dais was specially erected on the occasion which was bedecked with the portraits of Mao-Tse-Tung, Lenin, (Some hon. Members: Shame, Shame!) Stalin, Ho-Chi-Minh and Jangal Santhal. Many pro-Chinese slogans were raised at the meeting, for example, Red Salute to Mao-Tse-Tung, 'The Call of Mao-Tse-Tung: Down with revisionism'. Earlier, several processions from different places in Calcutta had converged at the Maidan meeting. On their way, the processionists had shouted Pro-Chinese slogans like 'Mao's dictum has stirred the world.' The speakers at the meeting extolled the Chinese way of revolution.

The Government of Kerala have no information about any Pro-Chinese slogans having been shouted anywhere in the State recently. They have added that some posters containing what purported to be the preachings of Mao were seen in Trivandrum on the 20th November. They are, however, making further enquiries.

श्री हुकम चन्द कछवाय : बंगाल में ये जो सारी घटनायें हुई हैं, इन के बारे में भूतपूर्व मुख्य मंत्री, श्री अजय मुखर्जी ने कहा था कि जो लोग चीन के समर्थक हैं, मैं उन्हें किराया, खर्चा, देने के लिए तैयार हूँ; वे भारत छोड़ कर चीन चले जाएं। उस के सम्बन्ध में सरकार ने क्या कार्यवाही की है? बंगाल और केरल में जो घटनायें हो रही हैं, केन्द्रीय सरकार ने उनके बारे में अभी तक सख्ती से कार्यवाही क्यों नहीं की है? क्या वह उन लोगों से डरती और दबती है या उस के सामने कोई अड़चन आ रही है, जिस के कारण वह कार्यवाही नहीं कर रही है? मैं यह भी जानना चाहता हूँ कि पार्लियामेंट और विधान सभाओं के सदस्यों में ऐसे कितने लोग हैं, जो चीन से पैसा ले कर सारी गतिविधियाँ चलाते हैं।

श्री विद्या चरण शुक्ल : इस में डरने या दबने का कोई सवाल नहीं है। जैसे ही यह बात हम लोगों के ध्यान में आई, इस बात की जांच-पड़ताल की गई कि जो हमारे वर्तमान कानून हैं, क्या उन के अन्तर्गत इस प्रकार के नारे लगाने वालों के खिलाफ हम कोई कार्यवाही कर सकते हैं। विधि मंत्री द्वारा हम को यह सलाह दी गई है कि वर्तमान कानूनों के अन्तर्गत इस तरह की कोई कार्यवाही नहीं की जा सकती है। जो इस तरह के नारे लगाते हैं, वे अराष्ट्रीय, अनपेट्रियाटिक, हो सकते हैं, लेकिन उनकी कार्यवाही इल्लीगल न होने के कारण उन पर कोई कार्यवाही नहीं की जा सकती है।

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, मेरे प्रश्न का उत्तर नहीं आया है। श्री अजय मुखर्जी ने जो वक्तव्य दिया था, . . . . .

Mr. Speaker : Nothing will be recorded.

श्री कंवर लाल गप्त (दिल्ली सदर) : यह शर्म की बात है कि जो चीन हमारा शत्रु है,

### [श्री कंबर लाल गुप्त]

उस के अध्यक्ष और नेता के हक में हमारे देश में नारे लगे, उस की तस्वीरों और वाल पोस्टर देश के कोने कोने में लगे और इस के साथ साथ देश की एक पार्टी खुल्लम-खुल्ला वायलेंस का प्रचार करे, केवल प्रचार ही न करे, बल्कि वायलेंस करे भी, चाहे वह नक्सलवाड़ी में हो और चाहे केरल में। यह भी शर्म की बात है कि ऐसी घटनायें ज्यादातर केरल और बंगाल, इन दो प्रदेशों में हो रही हैं। इस प्रकार की गतिविधियों में भाग लेने वालों में से कुछ का लिंक चीन के साथ है और कुछ का पाकिस्तान के साथ। यह सरकार भी उनके खिलाफ कोई कार्यवाही नहीं करती है। बंगाल सरकार तो खत्म हो गई। केरल सरकार भी इस बारे में कोई कार्यवाही नहीं करती है। वह केन्द्र को ठीक रिपोर्ट भी नहीं देती है। मैं यह जानना चाहता हूँ कि इस वक्त जो कानून है, जो प्रिवेंशन डिटेंशन एक्ट है, क्या उन के अन्तर्गत ऐसे लोगों को डिटेंशन में नहीं लिया जा सकता है और उन को डिटेंशन में क्यों नहीं लिया गया। जो सरकार इस तरीके से इनसिक्यूरिटी फैलाती है, जिस से देश की सुरक्षा को खतरा बढ़ता है, क्या केन्द्रीय सरकार ने उसको चेतावनी दी है कि अगर ऐसी कार्यवाहियाँ करने वालों को गिरफ्तार नहीं किया जायेगा, उन को डिटेंशन में नहीं लिया जायेगा, तो उस प्रदेश सरकार को भी बर्खास्त कर दिया जाएगा? केन्द्रीय सरकार ने यह कार्यवाही क्यों नहीं की? अगर उसने इस सम्बन्ध में कोई कार्यवाही की है, तो वह क्या है? क्या सरकार इस बात की इन्क्वायरी भी करेगी कि इन लोगों में से ज्यादातर लेफ्ट कम्युनिस्ट पार्टी से सम्बन्ध रखते हैं और क्या वह लेफ्ट कम्युनिस्ट पार्टी पर पाबन्दी लगायेगी?

श्री बिद्या चरण शुक्ल : सचमुच यह बड़े शर्म की बात है कि हमारे देश में इस तरह के नारे लगाए जाते हैं। जहाँ तक इस बारे में कार्यवाही करने का सवाल है, मैं माननीय सदस्यों को इस बात का आश्वासन

देना चाहता हूँ कि हम लोग बहुत गहरी और कड़ी निगाह इन लोगों पर रखे हुए हैं। प्रिवेंटिव डिटेंशन एक्ट और इस तरह के जो दूसरे एक्ट हमारे पास हैं, उनके अन्तर्गत इन लोगों के विरुद्ध अवश्य कार्यवाही की जायेगी, जब इस तरह की कार्यवाही करने की आवश्यकता और समय होगा। जहाँ तक केरल का सवाल है, केरल की सरकार ने यह कहा है कि इस तरह के पोस्टर्स ट्रिब्यूनल में दो तीन दिन पहले, 20 तारीख को लगाए गए थे। उन्होंने एक रिपोर्ट भेजी है और वे इस बारे में जांच-पड़ताल कर रहे हैं। जब उनकी जांच-पड़ताल की रिपोर्ट आ जायेगी, तब आगे क्या कार्यवाही करनी है, इस पर सोच विचार किया जायेगा।

श्री कंबर लाल गुप्त : क्या लेफ्ट कम्युनिस्ट पार्टी पर पाबन्दी लगाई जायेगी ?

श्री बिद्या चरण शुक्ल : अभी इस तरह का कोई विचार नहीं है।

SHRI M. L. SONDHI (New Delhi): It is such an important matter that I seek your indulgence to impress upon the Ministerial Benches to pay some attention to this problem, because apart from Kerala and Bengal it also exists in Bihar, and we have evidence of Ranchi. There is political warfare against India, and in fact, it is not only that but territorial calims have been advanced against us and against our friends the Soviet Union, and efforts have been made to rouse anti Soviet feelings here.

With your permission, I would quote from the *pravda* of March 19th which reads thus:

“Chinese slanderous propaganda is becoming increasingly larded with all possible anti Soviet outbursts and provocations.”,

And we must understand the background for this. This proceeds from the failure of the ‘Great Leap Forward’; it proceeds from the failure of the people’s communes; it proceeds from a certain revolutionary adventurism.

Is the Home Ministry prepared to make an intellectual study of this so as to produce a White Paper or a Red Book or a

**Blue Book**—I do not know what term they use—on this matter! This is a serious matter, and I claim that I speak with the interests of the country at heart, and therefore, I should be heard.

The political and ideological aspect should not be ignored. An ideology is fostered or supposed to be advocated on behalf of the working classes; in fact, it is an ideology of the *petit bourgeoisie*: it is not that of the working classes by any substantial standards of assessment. Therefore, I would ask this question of the Home Ministry, namely whether we can expect from them this much that they will educate the Indian workers that what is taking place in Shanghai is the resistance of the workers against military and para-military formations of the Maoists, and in spite of the materialistic interpretation of history, what we are really having is a compulsive interpretation of history by the Chinese. Therefore what we demand is a specific action by Government. We are tired of hearing every time that they are taking action and taking action. Why is Shri Y. B. Chavan not present here today?

**SHRI VIDHA CHARAN SHUKLA:** Shri M. L. Sondhi has made a good suggestion, and we shall definitely examine it.

**SHRI NATH PAI (Rajapur):** I am sorry that Shri A. K. Sen whose name appears along with ours is not present here. This would have been his maiden effort as an ordinary member, but he call of the Supreme Court has proved stronger than duty in Parliament obviously. Sir, this is a free country and dissemination of thoughts will be always allowed, even Mao's thoughts and anybody else's. We cannot pay a compliment to China by putting a ban on the discussion of thoughts. India will remain a free country, and we should not be afraid of any thoughts.

**SHRI KANWAR LAL GUPTA :** But they are preaching violence,

**SHRI NATH PAI :** I know what I am saying. What is happening in Trivandrum and Calcutta is totally different. Had the activity of any party or any group or any individual been limited to a discussion of thoughts, those of us who are opposed to this would have been called upon to combat

those thoughts with the power of thoughts. But what these posters are doing is nothing short of treason. What they are calling upon the people of India to do is this. What these posters in Trivandrum are doing is this. My hon. friend Shri P. Ramamurti whom normally I am inclined to believe so far as his facts are concerned, though not his philosophy, assures me that these reports about Trivandrum are false.

**SHRI P. RAMAMURTI (Madurai)** I said so before, not now.

**SHRI NATH PAI:** He says that he had said so before and no now. I wish to assure him that I have seen a reproduction of one of the posters in Trivandrum in one of the national dailies, namely the *Indian Express* which reproduces today one of the posters in Trivandrum.

While you may accidentally get the All India Radio—I say 'accidentally' because even in Delhi it is really an effort to get Delhi Station—Radio Peking is all the time sneaking in and there you hear such ravings of a senile mind that 'one farmer got a bumper crop of lemons because in that field he was singing the songs of Mao Tse Tung's thoughts'. Normally we can dismiss such things.....

**MR. SPEAKER:** It is very interesting, but what is the question.

**SHRI NATH PAI:** Normally we may dismiss such ravings of senility. But to call on the people of Bengal and Kerala to follow in the footsteps of Mao Tse-Tung is a call for treason. The Minister cannot say that 'we are awaiting reports'. The powers that the Government of India have to nip in the bud treasonable and anti-India activities are very clear. Article 355 read with article 355 read with article 358 give the powers. May I know whether Government are going to use these powers when calls are made undermining the loyalty of our people?

**SHRI VIDYA CHARAN SHUKLA:** I have already said that as far as the incidents in Calcutta are concerned, we immediately referred this matter to the Ministry of Law to get their opinion as to whether we could take action under existing laws. They have advised that no action is possible under existing laws.

SHRI D. C. SHARMA (Gurdaspur):  
Close down the Law Ministry.

SHRI VIDYA CHARAN SHUKLA: As far as the incident in Kerala is concerned, we have received the report of the Kerala Government and are examining it. If it is possible to take any action, we will definitely take it (*Interruptions*).

MR. SPEAKER: No, no. If one side starts it, the other side will also follow suit. Shri Sheo Narain does not have the sole privilege of doing it. If he starts, Shri Kachwai is bound to start it and I will be helpless. Therefore, I would make this appeal to all: Please maintain some honour and let us proceed without interruptions of this type.

SHRI VIDYA CHARAN SHUKLA: I do definitely agree with the hon. Member that it is a very serious matter. We do regard it as a serious matter.

SHRINATH PAI: On a point of order....

SHRI BALRAJ MADHOK (South Delhi): The hon. Minister has just now said that existing laws are not enough to deal with this situation. Any number of times a suggestion has been made that in the interests of the country a law of treason should be put on the statute book. Are Government prepared to do it now?

MR. SPEAKER: No answer need be given.

SHRI NATH PAI: The hon. Minister has just now said that the Government of India agree with our apprehensions and fears but he says that Government have no powers. May I remind him what powers they have under the Proclamation of emergency? They must know because he denies the existence of the powers.

MR. SPEAKER: No. He need not elaborate that.

SHRI NATH PAI: No, he says that he has no powers. I want to tell him that Government have powers. The other day his senior colleague chided me though he said that he is not a constitutionalist. One need not be a constitutionalist to understand these things. May I humbly submit that a little workable knowledge of the

Constitution is useful even in a Home Minister. Article 355

"It shall be the duty of the Union to protect every State against external aggression and internal disturbance..."

If this is not internal disturbance, what is it? The duties and the powers are very clearly laid down. Whether they will be agreeable to use the powers is my question.

MR. SPEAKER: We can discuss it some other time. Papers to be laid on the Table.

SHRI NATH PAI: No.

MR. SPEAKER: He has already said that the matter was referred to the Law Ministry and they have expressed certain opinion. we cannot expect him now to come and say 'I will accept your position'. They will consider it. Perhaps the senior Minister will also consider it and at that time the hon. Member's point of view will also be placed before them. But at this moment, he cannot say that he entirely accepts what the hon. Member is saying.

SHRI HEM BARUA (Mangaldai): To say that there is no law against treason is itself treasonable.

12.35 hrs.

#### PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE SAMBHAR SALTS LIMITED, JAIPUR, AND GOVERNMENT REVIEW THEREON ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH): On behalf of Shri Fakhruddin Ali Ahmed I beg to lay on the Table—

(1) (i) A copy of the Annual Report of the Sambhar Salts Ltd., Jaipur. for the Year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section(1) of section 619 A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above company.

[Placed in Library, see No. LT. 1703/67].